

F. No. RCD-15001/3/2021-Regulatory-FSSAI (E-1142)  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)  
FDA Bhawan, Kotla Road, New Delhi-110 002  
FoSCoS: [https://foscoss.fssai.gov.in]

Dated, the <sup>26</sup>12 March, 2025

**ORDER**

**Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding waiving of registration fees for Anganwadi [ICDS] Centers and introducing new 'KoB' - reg.**

As per provision of the sub-regulation 2. 1 Registration and Licensing of Food Business of the FSS (Licensing and Registration of Food Businesses) Regulation, 2011, all Food Business Operators in the country will be registered or licensed in accordance with the procedures laid down in the regulation. Further, as per Section 31 of the FSSA, 2006, it is mandatory for any food business operator to obtain a license for commencing or carrying on any food-related activities. The specific clause states that:

*(1) No person shall commence or carry on any food business except under a license.*

2. Since Anganwadi [ICDS] centres are involved in providing supplementary nutrition to every pregnant woman and each lactating mother upto 6 months after child birth, and every child in the age group of 6 months to 6 years (including those suffering from malnutrition), it is also required to comply with the provisions specified under para 1 above.

3. To facilitate the scheme, the Food Authority has decided to introduce a separate Kind of Business (KoB) '*Anganwadi [ICDS] Centres*' under Food Services for Registration. **Additionally, the registration fees for Anganwadi [ICDS] Centers will be waived, and they will be granted the registration certificate for five years (instead of giving the option for selection of validity from one to five years) when applying for new registration.** This waiver of registration fees will also be applicable for the renewal of the registration certificate by all *Anganwadi* Centers. A user manual for applying for registration for Anganwadi [ICDS] Centres is available under the user manual section on the FoSCoS website.

4. This waiver of registration fees for *Anganwadi* [ICDS] Centers shall come into effect from the date of the order. The fees paid for existing applications which are under process will not be considered for refund.

5. This issues with the approval of the Competent Authority in exercise of power vested under Section 16(5) of Food Safety and Standards Act, 2006.

  
(Inoshi Sharma)

Executive Director (CS)

Email: ed-office@fssai.gov.in

**To:**

1. Commissioners of Food Safety of all States/UTs
2. Directors of all Regionals Offices, FSSAI
3. CTO, FSSAI - with a request for uploading on the FSSAI website

**Copy for information to:**

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI.